

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPREME CONCRETE & INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

| | | |
|-----|---|---|
| 1. | Name of Corporate Debtor | Supreme Concrete & Infrastructure Private Limited |
| 2. | Date of Incorporation of Corporate Debtor | 21/04/1997 |
| 3. | Authority under which Corporate Debtor is Incorporated/ Registered | Registrar of Companies, Cuttack, Odisha |
| 4. | Corporate Identity No. of Corporate Debtor | CIN: U70101OR1997PTC004900 |
| 5. | Address of the Registered Office and Principal Office (if any) of the Corporate Debtor | A/6- Polymer Complex, Chandaka Industrial Estate. PO-KIIT, Bhubaneswar -751024, Odisha |
| 6. | Insolvency Commencement date in respect of Corporate Debtor | Date of Order-19.11.2019, Receipt of Order -20.11.2019 |
| 7. | Estimated date of closure of Insolvency Resolution Process | 16.05.2020 |
| 8. | Name and Registration Number of the Insolvency Professional acting as a Interim Resolution Professional | Mr. Debadatta Mohapatra IBBI/IPA-002/IP-N00424/2017-2018/11273 |
| 9. | Address and email id of a Interim Resolution Professional as registered with the Board | Plot- VIM-79, Sailashree Vihar. Bhubaneswar, Odisha-751021. Email id - ip.csdeba@gmail.com |
| 10. | Address and email id to be used for correspondence with the Interim Resolution Professional | Plot - VIM-79, Sailashree Vihar. Bhubaneswar, Odisha-751021, Email id- irpsupremeconcrete@gmail.com |
| 11. | Last date for submission of Claims | 03.12.2019 |
| 12. | Classes of creditors, if any, under clause (b) of sub Section (6A) of Section 21, ascertained by the Interim Resolution Professional | Not Applicable |
| 13. | Names of the Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each Class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of Authorised Representatives are available at: | (a) www.ibbi.gov.in (b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal Cuttack Bench has Ordered the Commencement of Corporate Insolvency Resolution Process of **M/s Supreme Concrete & Infrastructure Private Limited** on **19.11.2019** vide its Order TP No. 09/CTB/2019 arising out of CP (IB) No. 1538/KB/2018. The Creditors of Supreme Concrete & Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 03/12/2019 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against entry No.12, shall indicate its choice of Authorised Representative from among three Insolvency Professionals listed against entry No. 13 to act as an authorised representative of the class [specify class] in Form CA.

Submission of False or misleading proofs of claim shall attract penalties.

Date: 21/11/2019

Place: Bhubaneswar

 Sd/-

CS Debadatta Mohapatra, IRP
IBBI/IPA-002/IP-N00424/2017-2018/11273